

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-5596 - JK (LD) of 2026
DATED: - 27- 04 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

No:-LAW-OIC/4/2026

Dated: 27.04.2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

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Annexure to the Government Order No. 5596 JK (LD) of 2026 dated 27.04.2026

S No.	Title of the Case	OIC
1	FIR No. 201/2024 of P/S R.S Pura U/S 109/126(2) BNS titled State of J&K through P/S R.S Pura Vs Ajeet Kumar.	Sh. Gurmeet Singh, DySP SDPO, R.S Pura
2	FIR No. 19/2015 of P/S Domana U/S 302/34 RPC & 4/25 Arms Act titled "State through P/S Domana Vs Romesh Kumar & Ors	Sh. Mudasir Hussain, DySP, SDPO Domana
3	FIR No. 216/2017 of P/S Bari Brahmana titled UT of J&K Vs. Sohan Lal.	Shri Pardeep Singh Sen, SDPO, Bari Brahmana
4	FIR No. 121/2025 of P/S Chenani titled Tarandeep Singh Vs. UT of J&K.	Sh. Sukhvir Singh, SDPO, Chenani
5	FIR No. 76/2016 of P/S Samba titled UT of J&K Vs. Harbans Singh.	Shri Arjun Chib, Dy SP, DAR Samba
6	FIR No. 266/2023 of P/S Rehmbal titled UT of J&K Vs. Ranjit Singh & Anr.	Sh. Praladh Singh, DySP, Hqrs Udhampur
7	FIR No. 294/2024 of P/S Samba U/S 109/352/191(2)/117(2) BNS titled UT of J&K through SHO P/S Samba Vs Manjeet Singh & Others	Shri Arjun Chib, DySP, SDPO, Samba
8	FIR No. 111/2024 of P/S Majalta titled UT of J&K Vs. Ved Prakash	Sh. Sultan Mirza, DySP, SDPO, Ramnagar
9	FIR No. 55/2016 of P/S Kalakote titled Babu Ram & Another Vs. UT of J&K.	Mr. Surinder Mohan, DySP, SDPO, Kalakote
10	CCPSW No. 412/2017 in SWP No.13/2009 titled Showkat Ali and another Vs. State/UT of J&K and Ors	Mr. Mohd Shafiq, SP, Dy. Commandant IRP-2nd Bn.
11	OA No. 1507/2025 titled Inspector Mohd Rafiq Lone V/s UT of J&K & Others.	Sh. Gagan Deep Singh, Dy.SP Transport OAR
12	WP(C) No. 2027/2025 titled Mohammad Shafi Khan Vs. Union Territory of Jammu & Kashmir and others.	Mr. Mushtaq Ahmad Malla, Staff Officer to DG Prisons, J&K
13	OA No. 709/2023 titled Safeer Ahmad Chatwal & Ors V/s UT of J&K and others.	Mr. Gagan Deep Singh, Dy.SP Transport OAR
14	WP(C) titled Union Territory of Jammu & Kashmir and others Vs. Altaf Hussain Bhat.	Mr. Nissar Hussain, Dy.SP (SO to DIG Armed Kashmir

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